

(5)

Per Tribunal Date: 18/11/91
Applicant ~~in person~~ / by Mr Walia
Advocate / Respondent by Mr Rege
Counsel. By consent -
The matter adjourned to 18/11/91
for hearing

Dy. Registrar

Dated 18/11/91

By consent of both sides
counsel adjourned to
18/11/91 for hearing

(M.Y. Priolkar) (U.C. Srivastava)
M(A) (V.C.)

Per Tribunal Date: 5/9/91
Applicant in person / by G.S. Walia
Advocate / Respondent by V.E. Rege
Counsel.
The matter adjourned to 14/11/91
for final hearing

Dy. Registrar

Dated 14.11.91

Mr. G.S. Walia learned
counsel for the applicant has
made an endorsement for
withdrawal of the petition.
Therefore this petition is
withdrawn with no order as
to costs.

14/11/91
order/Judgement despatched
to Applicant/Respondent (s)
on 12.12.91

(Signature)
12/12/91

(M.M. Singh)
M(A)

(D.K. Agrawal)
M(J)